(*v*) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail Price Control) Order, 1969 (Hindi version), published in Notification No. G.S.R. 2307 in Gazette of India dated the 27th September, 1969.

(*vi*) The Roller Mills Wheat Products (Ex-Mill) Price Control (Amendment) Order, 1969 (Hindi version) published in Notification No. G.S.R. 2308 in Gazette of India dated the 27th September, 1969.

(*vii*) G.S.R. 2545 (Hindi version) published in Gazette of India dated the 1st November, 1969.

(*viii*) The Madhya Pradesh Rice (Movement Control) Amendment Order 1969 (Hindi version) published in Notification No. G.S.R. 2546 in Gazette of India dated the 1st November 1969.

(*ix*) The Roller Mills Wheat Products (Ex-mill) Price Control (Third Amendment) Order, 1969, published in Notification No. 2553 in the Gazette of India dated the 29th October, 1969.

(*x*) The Foodgrains (Prohibition of use in Manufacture of Starch) Amendment Order, 1969, published in Notification No. G.S.R. 2608 in Gazette of India dated the 4th November, 1969.

(*xi*) G.S.R. 2669 published in Gazette of India dated the 22nd November, 1969.

[*Placed in Library. See No. LT-2214/69*]

NOTIFICATIONS UNDER THE COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table a copy each of the following Notifications under Section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

(*i*) The Coal Mines Provident Fund (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 2483 (English version) and G.S.R. 2487 (Hindi version) in Gazette of India dated the 1st November, 1969.

(*ii*) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1969 published in Notification No. G.S.R. 2484 (English version) and G.S.R. 2488 (Hindi version) in Gazette of India dated the 1st November, 1969.

(*iii*) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1969, published in Notification No. G.S.R. 2485 (English version) and G.S.R. 2489 (Hindi version) in Gazette of India dated the 1st November, 1969.

(*iv*) The Neyveli Coal Mines Provident Fund (Third Amendment) Scheme, 1969 published in Notification No. G.S.R. 2486 (English version) and G.S.R. 2490 (Hindi version) in Gazette of India dated the 1st November, 1969.

(*v*) The Coal Mines Provident Fund (Third Amendment) Scheme, 1969, published in Notification No. G.S.R. 2491 (English version) and G.S.R. 2495 (Hindi version) in Gazette of India dated the 1st November, 1969.

(*vi*) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1969, published in Notification No. G.S.R. 2498 (English version) and G.S.R. 2496 (Hindi version) in Gazette of India, dated 1st November, 1969.

(*vii*) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1969, published in Notification No. G.S.R. 2493 (English version) and G.S.R. 2497 (Hindi version) in Gazette of India dated the 1st November, 1969.

(*viii*) The Neyveli Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published

[Shri S. C. Jamir]

in Notification No. G.S.R. 2494 (English version) and G.S.R. 2498 (Hindi version) in Gazette of India dated the 1st November 1969.

[*Placed in Library. See No. LT-2215/69*].

---

**12.34 hrs.**

## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDELUED TRIBES

### First Report

SHRI BASUMATARI (Kokrajhar): I beg to present the First Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Department of Social Welfare—Re-organisation of the Offices of the Commissioner for Scheduled Castes and Scheduled Tribes and Director General, Backward Classes Welfare.

**श्री मोलहू प्रसाद** (बांसगांव) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है आइटम नम्बर 6 के ऊपर जिस में अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण सम्बन्धी समिति का प्रतिवेदन सदन में प्रस्तुत किया गया है ।

**अध्यक्ष महोदय** : यह तो टेबल पर प्रस्तुत कर दिए गए, इन में व्यवस्था का प्रश्न कहां से आया ?

**श्री मोलहू प्रसाद** : टेबल पर प्रस्तुत किए गए लेकिन जो आज से 6 महीने पहले अप्रैल में प्रस्तुत किया गया था उसका क्या हुआ ? पेरूमल कमेटी की रिपोर्ट जो आई थी उस पर आज तक चर्चा नहीं हो पाई । हम तंग आ गए उस के लिए मांग करते करते । यह सारी कमेटियों की रिपोर्टें और आयोगों की रिपोर्टें जो आती हैं उन पर यहां चर्चा नहीं होती तो यहां रखने और फिर रद्दी की टोकरी में डाल देने से फायदा क्या है ? कम से कम पेरूमल कमेटी की रिपोर्ट जो यहां रखी गई थी उस पर चर्चा होनी चाहिए थी लेकिन आज तक सरकार उस के ऊपर चर्चा करने के लिए तैयार नहीं है । यह सारी संसदीय समितियों की रिपोर्टें यहां इसी तरह रख दी जाती हैं । और फिर कभी उन के ऊपर कोई ध्यान नहीं दिया जाता ।

**अध्यक्ष महोदय** : मैं ने आप की बात सुन ली है । लेकिन यह तो यहां ले ली गई है । इस के बाद आप कोई नोटिस बगैरह देंगे कि डिस्कस करना है तो उस को जरूर सोचा जायगा । इस वक्त जनरल डिस्कशन इस पर नहीं हो सकता है । अगर आप इसके बारे में स्पेसिफिक नोटिस देंगे तभी वह चीज आयगी ।

**श्री मोलहू प्रसाद** : नोटिस मैं ने दिया था । संसदीय कार्य मंत्री ने कहा था कि विचार करेंगे । मैं हर सैशन में रेज करता हूं इस सवाल को और वह यही कहते हैं कि विचार कर रहें हैं । तो आप इस के बारे में मंत्री महोदय से जानकारी लें ।

**अध्यक्ष महोदय** : ठीक है, जानकारी मैं उन से लूंगा ।

---

**12.37 hrs.**

## CENTRAL SILK BOARD (AMENDMENT) BILL—*contd.*

MR. SPEAKER: The House will now take up further consideration of the Central Silk Board (Amendment) Bill. Chowdhary Ram Sewak will continue his speech.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): Sir, in my reply last evening....

**श्री हुक्म चन्द कछवाय** (उज्जैन) : आप तो हिन्दी में बोलिए ।

**श्री राम सेवक** : कभी हिन्दी कभी अंग्रेजी दोनों में होना चाहिए ।